

[श्री श्रीकारलाल बरवा]

रेलगाड़ी उड़ाई गई है, गाड़ी पटरी से उतरी है। तीन गाड़ियों में बम रखे गए जिससे डिब्बे उतरे। 19 बसेज लूटी हैं। 160 दफा मुठभेड़ हुई है जिनके अन्दर 213 आदमी मारे गए— 45 नागाओं के और बाकी हमारे आदमी मारे गए हैं। इसी साल में चार दफा समझौता-वार्ता हो चुकी है और तीन दफा उनकी मियादें बढ़ाई गई हैं कि अभी नहीं, एक महीने बाद करेंगे, अभी नहीं दो महीने बाद करेंगे। इसी माल में पाकिस्तान और चीन से अलग-अलग ग्रुपों में 5,900 नागा गुरिल्ला युद्ध की ट्रेनिंग लेकर आये हैं और हमारे रक्षा मंत्री कहते हैं कि उन्होंने तो आत्म-समर्पण कर दिया—तां ये जो बाकी रह गए हैं क्या उन्होंने आत्म-समर्पण नहीं किया ? यह सरकार अपनी दबू नीति के कारण एक तरफ तो उनको दिल्ली में बातें करने के लिए बुलाती है, समझौता-वार्ता करने के लिए बुलाती है और कहती है कि इनके खिलाफ कार्यवाही नहीं करेंगे। मैं समझ नहीं पाया, अभी बंगाल के अंदर जो केस हुआ जिसको कल परसों यहाँ पर उठाया गया तो सरकार कहती है कि यह तो राज्य का मामला है, जगको केन्द्र में नहीं उठाना चाहिए और अभी जो रक्षा मंत्री ने कहा कि यह दिल्ली का मामला नहीं है, नागालैंड का मामला है—याने तो नागालैंड में करें—तो फिर आप यहाँ दिल्ली में क्या भाड़ भोकने के लिये आते हैं। सरकार को चाहिए कि वहाँ पर ला एंड आउट ठीक करने के लिए राष्ट्रपति शासन करें और फिर दिल्ली में बात करने के लिये बुलाये जायें। मैं जानना चाहता हूँ कि जो समझौता-वार्ता की उसको रद्द करके सरकार नागा विद्रोहियों के खिलाफ कड़ी से कड़ी कार्यवाही करेगी ? मैं यह भी जानना चाहता हूँ कि स्काट पादरी जैसे लोग जो हमारे खिलाफ प्रचार करके भड़काते हैं, क्या उनको सरकार किसी तरह से काबू में करने का

प्रयत्न करेगी ? इस सम्बन्ध में रक्षा मंत्री महोदय क्या करने जा रहे हैं ?

SHRI SWARAN SINGH : Three-fourths of the question was a speech to which I have no intention to reply. Towards the end he put two questions. One was : is it Government's intention to cancel the agreement about the suspension of operations ? The answer is : no. The second question was : after the cancellation do Government propose to take stiff action ? That question does not arise because we are not cancelling the agreement. At the same time wherever there are lawless elements we shall continue to take stiff action against lawless elements.

12.34 hrs

QUESTION OF PRIVILEGE

MR. DEPUTY-SPEAKER : A question of privilege was raised by Shri S.M. Banerjee, Molahu Prasad and Kalita. In that connection as is the usual practice, we have addressed a communication to the party office and we have received a reply... (Interruptions) Swatantra party. I shall read it out for the information of the House ... (Interruptions.)

Our usual practice is that we address the party concerned, place before them the facts and try to ascertain what are the facts and what they have got to say about it. That is the usual practice. We immediately took up the matter with the Swatantra party and they have replied. Their party leader, in the House, Shri Ranga, has also written to me. I will read those letters, and then I am entirely in the hands of the House. That is the usual practice. This is the Swatantra party's letter :

"I have looked into the matter referred to in your letter No. 17/43/C1/69, dated 1st August, 1969, addressed to Prof. Ranga and would like to explain the circumstances in regard to this development.

A press summary of Mr. M. R. Masani's speech regarding Bank Nationalistaion, delivered by him in the Lok Sabha on the 25th July, was prepared from the preliminary notes available to our office. Copies were

circulated to the press soon after the speech was actually delivered on the floor of the House with a view to being of service to the press.

Two errors were inadvertently committed by the Office :

(i) We forgot to mention on the top of the copies "subject to departure" as is likely to happen in case of extempore speeches such as this one.

(ii) The need for deleting a few words which had not actually formed part of the actual speech was overlooked because of haste and did not come to our notice.

The departure in the summary from the actual text of the speech was not intentional and there was no desire whatsoever to cast any aspersion on the Hon. Deputy-Speaker or the privileges of the Lok Sabha.

I tender my unqualified apology for this lapse and request you kindly to convey this to the Hon'ble Deputy-Speaker and to the House."

It is signed by A. P. Jain, Executive Secretary.

Now, I will read also Shri Ranga's letter to us. It reads as follows :

"Dear Sir, I received your letter No. 17/43 CI/69 dated the 1st August 1969 regarding notice of question of privilege and forward herewith a letter I have received from Mr. A.P. Jain, Executive Secretary of the Swatantra Party in Parliament, in which he has explained the circumstances and has tendered an unqualified apology to the Hon'ble Deputy Speaker and the House.

I trust that the amends which are being made in good faith will be accepted by the Hon'ble House."

SHRI S. M. BANERJEE *rose—(Interruption)*

SHRI D. N. PATODIA (Jalore) : What is this, Sir? After the party has been heard, and you have read the letters, why should he refer to it again? (*Interruption*)

MR. DEPUTY-SPEAKER : Order, order. Let us follow the usual practice.

SHRI S. M. BANERJEE (Kanpur) : Please read the rule. How can he dictate? That is their attitude with regard to us. That is their attitude. (*Interruption*)

MR. DEPUTY-SPEAKER : Order, order. The party has tendered its apology and made amends in good faith. Normally, we do not pursue such cases any further and I do not want to make any departure on this occasion. Moreover, the whole thing has been replied to by the leader of the Swatantra party.

SHRI S. M. BANERJEE : I only wanted to say this. Mr. A. P. Jain, who has signed that letter—I have nothing against him—is a young man, a very educated and efficient man. But he is only in the wrong company. That is my submission.

SHRI D. N. PATODIA : What is this, Sir? You are permitting him like this. It is irrelevant.

SHRI S. M. BANERJEE : He is in the wrong company. I can assure you he is in the wrong company. Now, you know, Sir, that even the Lok Sabha proceedings which are sent to us contain the words "Uncorrected—Not for Publication" at the top. Mr. Masani should know it. How was such a thing omitted in his office? He must know the rules. Otherwise, he cannot remain in the House. (*Interruption*)

MR. DEPUTY-SPEAKER : I do not want to continue this. After amends have been made by the party, I close this matter. This matter is closed. (*Interruption*)

Order, order. I now proceed to the next item on the agenda.

12.40 hrs.

PAPERS LAID ON THE TABLE

COST ACCOUNTING RECORDS (MOTOR VEHICLES) RULES, 1969; REPORT OF THE INDUSTRIAL LICENSING POLICY INQUIRY COMMITTEE AND AWARD OF ARBITRATOR ON THE PRICE OF SHARES IN JESSOP AND COMPANY LTD., CALCUTTA

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE